

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2269**

TO BE ANSWERED ON THE 31ST JULY, 2018/ SHRAVANA 9, 1940 (SAKA)

DELAY IN CONSTRUCTION OF BORDER ROADS

2269. SHRI R. DHRUVA NARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that in 2006-07 the Government has approved the plan to construct 73 strategic Sino-Indian border roads which were supposed to be completed in 2012 but only 21 roads have been completed so far;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has taken note of this and appropriate comprehensive measures has been taken to speed up the works so that the national security is not compromised; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (b): The Government has undertaken construction of 73 roads of operational significance along Indo-China border. Out of 73 roads, 48 roads are being constructed by Ministry of Defence (MoD) and 25 roads by Ministry of Home Affairs (MHA). Out of 73 roads, 34 roads have been completed. The construction of roads is a dynamic process which takes into account various challenges faced by executing agencies like tough working condition, inhospitable terrain, non-availability of construction material, mobilization of goods and logistic and vulnerability of the area to natural calamity, earthquake, landslide etc.

(c) to (d): The progress of roads being constructed by MHA are reviewed and monitored from time to time. The Committee constituted under the Chairmanship of Special Secretary (Border Management), MHA meets periodically to sort out various bottlenecks in the implementation of the project with all agencies concerned including State Governments.

Empowered Committee has also been constituted by the States of Sikkim, Arunachal Pradesh, Jammu & Kashmir, Himachal Pradesh and Tripura to resolve issues related to land acquisition, forest/wild clearance, allotment of quarries etc.

Ministry of Environment, Forest & Climate Change has accorded general approval under Section (2) of the Forest (Conservation) Act 1980 for diversion of forest land for construction and widening of border roads in the areas falling within 100 Kms aerial distance from the Line of Actual Control (LAC).

MoD has given enhanced financial and administrative powers to executives of BRO and also allowed outsourcing to augment the capacity of BRO.
